



ROC.NO. 299/2016-B.SPL.

Sir / Madam,

SUB: DEBT RECOVERY TRIBUNAL (DRT) – Filling up of posts of Presiding Officer in Debt Recovery Tribunals at Ahmedabad, Delhi, Bengaluru, Mumbai (02), Guwahati and Lucknow - Willingness from the eligible officers – **Called for – Regarding.**

REF: Letter F.No.7/11/2016-DRT dated 13-04-2016 from the Under Secretary (DRT), Government of India, Ministry of Finance, Department of Financial Services, New Delhi -110 001.

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I am to state that the Under Secretary to the Government of India, Ministry of Finance, New Delhi, in his letter referred to above has stated that it is proposed to fill **7 (seven)** anticipated vacancies of Presiding Officer in Debts Recovery Tribunals (DRTs) at Ahmedabad, Delhi, Bangalore, Mumbai (02 numbers), Guwahati and Lucknow, respectively and also to draw a panel of candidates of any unforeseen vacancy that may arise in any of the Debts Recovery Tribunals (DRTs) in the country upto 31.12.2016, the eligibility criterion for appointment of the post of Presiding Officer of a Tribunal is qualified to be a District Judge and the terms and conditions of the service applicable to the post of Presiding Officer, Debts Recovery Tribunals (DRTs) will be regulated in accordance with Debts Recovery Tribunal (Salaries, Allowances and other terms and conditions of service of Presiding Officer), Rules, 1993, as amended from time to time and the said post carries pay in the pay band of Rs 37,400 – 67,000 plus Grade Pay of Rs 10,000/- and allowance as admissible to a Central Government Officer drawing similar Grade Pay. The letter of the Under Secretary to the Government of India, Ministry of Finance, New Delhi, along with its enclosures were placed in the High Court's Web site i.e., <http://hc.tap.nic.in>.

I am, therefore, directed, to request you to circulate the same among the District & Sessions Judges, working in your District / Unit and the Officers, who are eligible may download the copy of above said letter along with its enclosures from the High Court's Web Site and submit their willingness applications (in original), directly to the High Court, on or before 16.05.2016 by **SPEED POST or any other source**. Applications received after 16.05.2016 will not be forwarded.

Yours faithfully


REGISTRAR (VIGILANCE)

To

1. The Chief Judge, City Civil Court, Hyderabad.
2. The Metropolitan Sessions Judge, Hyderabad.
3. The Chief Judge, City Small Causes Court, Hyderabad.
4. **THE PRL. DISTRICT AND SESSIONS JUDGES:**
Adilabad, Anantapur, Chittoor, Cuddapah, East Godavari at Rajahmundry, Guntur, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District at L.B.Nagar, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.
5. The Central Project Co-ordinator, High Court of Judicature at Hyderabad.
(with a request to upload the letter of the Under Secretary to Government of India, Ministry of Finance, Department of Financial Services, New Delhi, along with its enclosures in the High Court's Official website.)

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F. No. 7/11/2016-DRT
Government of India
Ministry of Finance
Department of Financial Services



Jeevan Deep Building,
Sansad Marg, New Delhi - 110001
13th April, 2016

To,

The Registrar Generals of all the
High Courts of India

Sub: Filling up of the posts of Presiding Officer in Debts Recovery Tribunals (DRTs) in the Pay Band PB-4 Rs.37,400-67,000 plus Grade Pay of Rs.10,000.

Sir,

I am directed to say that it is proposed to fill 7 (seven) anticipated vacancies of Presiding Officer in Debts Recovery Tribunals (DRTs) at Ahmedabad, Delhi, Bengaluru, Mumbai (02 Nos.), Guwahati and Lucknow and also to draw a panel of candidates for any unforeseen vacancy that may arise in any of the DRTs in the country up to 31.12.2016.

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2. The eligibility for appointment to the post of Presiding Officer of a Tribunal is as under:

"A person shall not be qualified for appointment as the Presiding Officer of a Tribunal unless he is, or has been, or is qualified to be, a District Judge."

3. The selected candidates will be appointed on tenure basis for a period of five years from the date he enters upon the office of the Tribunal or till he attains the age of 62 years, whichever is earlier.

4. The terms and conditions of the service applicable to the post of Presiding Officer, DRT will be regulated in accordance with Debts Recovery Tribunal (Salaries, Allowances and other terms and conditions of service of Presiding Officer), Rules, 1993, as amended from time to time (copy enclosed). Under the Rules, the post of Presiding Officer carries pay in the pay band PB-4 Rs.37,400-67,000 plus Grade Pay of Rs.10000 and allowances as admissible to a Central Government Officer drawing similar Grade Pay.

5. It is requested that the posts may be circulated amongst the officers of the High Court and the particulars of the officers who are eligible and willing and whose services can be spared, may be forwarded in the prescribed application proforma (enclosed as Annexure) alongwith attested copies of Annual Confidential Reports for the last five years i.e. from 2011-12 to 2015-16 [If ACR/APAR for a period more than 3 months is not recorded then ACRs/APARs prior to 2011-12 for the matching period should be forwarded alongwith No Report Certificate (NRC)], information on disposal of cases in last two years, vigilance clearance and integrity certificate to the Under Secretary(DRT), Department of Financial Services, Ministry of Finance, 3rd Floor, Jeevan Deep Building, Sansad Marg, New Delhi-110001.

6. The applications submitted in response to this circular should reach this Department **on or before 25th May, 2016**. Advance copies of applications or applications received without requisite documents or those received after the last date will be summarily rejected.

7. The advertisement and prescribed application proforma is also available on this Ministry's website - finmin.nic.in (URL: http://financialservices.gov.in/vacancycirculars_index.asp).

Yours faithfully,

(V.V.S. Kharayat)

Under Secretary (DRT)

Tel. No: 011-23748769

Encl: as above

F. No. 7/11/2016-DRT
Government of India
Ministry of Finance
Department of Financial Services

Jeevan Deep Building,
Sansad Marg, New Delhi – 110001
13th April, 2016

ADVERTISEMENT

Sub: Filling up of the posts of Presiding Officer in Debts Recovery Tribunals (DRTs) in the Pay Band PB-4 Rs.37,400-67,000 plus Grade Pay of Rs.10,000.

Applications are invited from eligible and willing candidates with requisite qualifications and experience for filling up 7 (seven) anticipated vacancies of Presiding Officer in Debts Recovery Tribunals (DRTs) at Ahmedabad, Delhi, Bengaluru, Mumbai (02 Nos.), Guwahati and Lucknow and also to draw a panel of candidates for any unforeseen vacancy that may arise in any of the DRTs in the country up to 31.12.2016.

2. The eligibility for appointment to the post of Presiding Officer (PO) of a Tribunal is as under:

"A person shall not be qualified for appointment as the Presiding Officer of a Tribunal unless he is, or has been, or is qualified to be, a District Judge."
3. The Tribunal is a quasi-judicial body set up under the provisions of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993. The selected candidates will be appointed on tenure basis for a period of five years from the date he enters upon the office of the Tribunal or till they attain the age of 62 years, whichever is earlier.
4. The terms and conditions of the service applicable to the post of Presiding Officer, DRT will be regulated in accordance with Debts Recovery Tribunal (Salaries, Allowances and other terms and conditions of service of Presiding Officer), Rules, 1993, as amended from time to time (copy enclosed). Under the Rules, the post of Presiding Officer carries the Grade Pay Rs.10,000 in the pay band PB-4 Rs.37,400-67,000 and allowances as admissible to a Central Government Officer drawing similar Grade Pay.
5. Willing and eligible candidates (who are working) may apply through proper channel, in the prescribed application proforma (available on website) and their applications should reach the Under Secretary (DRT), Ministry of Finance, Department of Financial Services, 3rd Floor, "Jeevan Deep", Sansad Marg, New Delhi – 110 001 **on or before 25th May, 2016**, alongwith attested copies of Annual Confidential Reports for the last five years i.e. from 2011-12 to 2015-16 [If ACR/APAR for a period more than 3 months is not recorded then ACRs/APARs prior to 2011-12 for the matching period should be forwarded alongwith No Report Certificate (NRC)], vigilance clearance and integrity certificate. In respect of serving officers, only those applications will be considered which are received through proper channel.
6. Practicing Advocates who are willing and eligible may apply in the prescribed proforma alongwith a copy of their latest Income Tax Return and professional income for the Assessment Year 2015-16.
7. Advance copies of applications or applications received without requisite documents or those received after the last date will be summarily rejected. The candidates may be required to appear before the Selection Committee for an interview for which no TA/DA will be paid by the Ministry.
8. The advertisement and application proforma are also available on this Ministry's website – finmin.nic.in (URL- http://financialservices.gov.in/vacancycirculars_index.asp).


(V.V.S. Kharayat)
Under Secretary (DRT)
Tel. No: 011-2374 8769

PROFORMA**APPLICATION FOR SELECTION TO THE POST OF
PRESIDING OFFICER, DEBTS RECOVERY TRIBUNALS****PART-I**

1. Name in Full (in Block Letters) :

2. Date of Birth :

3. Father's/ Husband's name :

Recent passport
size photograph
duly signed by
the applicant

4. Present Address:

(i) Office (Address and Tel. No.)

(ii) Residence (Address and Tel. No):

(iii) Mobile No.

(iv) Email ID:

5. Parent department's complete Address:
(With Telephone No., FAX No. and E-mail ID*)

6. Educational qualifications :

7. (a) Date of entry in the service, if applicable:

(d) Name of service:

8. Details of postings (in last 10 years):

S. No.	Designation	Department/ Office	Organisation	Period	
				From	To

9. (a) Present post held:

(b) Date of appointment in present post, on regular basis:

(c) Present Pay-Scale:

(d) Present Basic pay:

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10. Date of Retirement :
11. (a) Whether any Disciplinary action/ charge sheet is pending/contemplated:
- (b) Date of return from previous Deputation, if any:
- (c) No. of cases disposed of in past 2 years:
(in case of Judicial Officers only)
12. (a) Date of Enrollment as Advocate :
- (b) Years of practice :
- (c) Whether enrollment Certificate is surrendered:
with Bar Council
- (d) If so, since when:
13. (i) Annual Income (in case of practicing Advocate):
(Please enclose copy of ITR for AY 2015-16)
- (ii) Professional Income (AY 2015-16)
14. How qualified for the post applied for :
(Please give full details)
15. Whether belong to SC/ ST/ OBC :
16. Preference for place of posting: 1.....
(In respect of existing vacancies 2.....
3.....
4.....
5.....
17. Preference for place of posting 1.....
For the panel in respect of 2.....
unforeseen vacancies that may 3.....
arise upto 31.12.2016
18. Any other Qualifications/ Experience
not covered above :

Certified that the information furnished above by me is correct.

(Name & Signature of Candidate)

Place: _____

Date: _____

PART-II

(To be filled by Cadre Controlling Authority of the Applicant.)

OFFICE OF

Certified that the particulars given above by the applicant are correct as per records available in the registry of the Supreme Court/ High Court/ records of Department/ Office of (strike off whichever is not applicable).

2. It is also certified that Shri/Smt./Ms. is clear from vigilance angle and no disciplinary proceeding are pending or contemplated against the officer.

3. It is also certified that Integrity of Shri/Smt./Ms. is

4. The attested copies of the Annual Confidential Reports (ACRs)/ Annual Performance Appraisal Reports (APARs) for the last 5 years i.e. 2011-12 to 2015-16 (Other than High Court Judges/ Advocates) are enclosed [If ACR/APAR for a period more than 3 months is not recorded then ACRs/APARs prior to 2011-12 for the matching period need to be forwarded alongwith No Report Certificate (NRC).

5. It is hereby certified further that this Department/Office shall have no objection to the relieving of the said officer, in case he/she is selected for the post of Presiding Officer, Debts Recovery Tribunal.

*(Name & Signature & Tel. No.
of Officer with Official Stamp)*

Place: _____

Date: _____